



**GOVERNMENT OF ODISHA
HEALTH & FAMILY WELFARE DEPARTMENT**

File No. HFW-PLAN-PLAN-0037-2021 *20037* /H&F.W. Dated *16-07-2021*

To

All Collector & District Magistrates

All Municipal Commissioners

All CDM & PHOs

Sub: Funding for management of Covid-19 pandemic.

Sir,

This is to bring to the notice of all concerned that the State Govt. have taken up the responsibility of treatment of Covid patients free of cost. The funding pattern was reviewed in a high level meeting taken by Chief Secretary on 07.06.2021. Govt. order have been taken in the matter as under.


- i. The COVID facilities created in the State which are being funded by the corporate partners will continue to receive such funding.
- ii. The COVID facilities created by State which are covered under DMF shall continue to be funded out of DMF.
- iii. The expenditure on COVID facilities which are covered under the CMRF shall be met from SDRF. The components of expenditure like setting up of Covid-19 hospitals & Covid Care Centres, procurement of essential equipment/ labs, and consumables in Government Hospitals shall be met from SDRF as per the items and norms of assistance from SDRF as prescribed at item No.-2 of the guideline of MoHA, GoI No. 33-04/2020- NDM-I dt. 23.09.2020 in this regard (copy enclosed) and letter No. 2395/R&DM Dt. 05.05.2021 of SRC, Odisha.
- iv. The District Authorities shall furnish the requirement of funds towards management of COVID-19 pandemic, as permissible under SDRF to the H & FW Department for release of funds.


In view of the above, the following modalities are to be followed for requisition of fund by the Collectors and other agencies for Covid-19 activity and placement of fund out of SDRF and CMRF.

1. The executing agencies will submit their requirement component-wise.

2. The requirement for components covered under SDRF guideline are to be submitted to Director of Health Services for placement of funds out of SDRF.
3. The remuneration of Specialists, MBBS Doctors, AYUSH Doctors, Hospital Managers, Staff Nurse, LTs, Pharmacists, Radiographers, MPH(M), MPH(F), Microbiologists and DEOs engaged for COVID-19 is to be met from the uncommitted unspent balance available under Health System Strengthening (HSS) scheme of NHM from April'21 onwards. The incentives to the medical Interns (UG & PG), final year MBBS students and GNM & BSc nursing students is to be met from the ECRP-II package from Jul'21 onwards till Mar'22. The remuneration of outsourced staff like Attendants, Sweepers, Security personnel etc. and all other staff engaged for COVID-19 is to be met from CMRF. The requisition for expenditure towards the above component shall be submitted to MD, National Health Mission.
4. The requirement for all other components are to be submitted to GA & PG Deptt. for sanction out of CMRF.
5. UCs received from the above authorities are to be submitted to the respective authorities.

All Collector & DMs and other agencies are requested to furnish their requirements upto 30.06.2021 to the respective authorized officers i.e., DHS, MD, NHM and OSD, CMRF immediately for placement of funds.


Addl. Chief Secretary to Government
GA & PG Deptt.


16/07/2021
Addl. Chief Secretary to Government
Health & F.W. Deptt.

Memo No. 20038 /H

Dated, 16-07-2021

Copy forwarded to the P.S. to ACS, Health & FW Deptt./ P.S. to ACS, GA & PG Deptt. for information of Additional Chief Secretaries of Health & F.W. Deptt. and GA & PG Deptt.


16/7/2021
FA-cum-Special Secretary to Government

Memo No. 20039 /H

Dated, 16-07-2021

Copy forwarded to the P.S. to Principal Secretary, Finance Deptt. for information of Principal Secretary, Finance Deptt.


16/7/2021
FA-cum-Special Secretary to Government

Memo No. 20040 /H

Dated, 16-07-2021

Copy forwarded to the Mission Director, National Health Mission, Odisha for information and necessary action.

She is requested to examine the requisition of funds received from Collectors and other agencies and release the amount as admissible under ECRP with an intimation to Health & F.W. Deptt. and OSD, CMRF, GA & PG Deptt.

NSD
16/7/2021
FA-cum-Special Secretary to Government

Memo No. 20041 /H

Dated, 16-07-2021

Copy forwarded to the Director of Health Services, Odisha for information and necessary action.

He is requested to examine the requisition of funds received from Collectors and other agencies and release the amount as admissible under SDRF guideline with an intimation to Health & F.W. Deptt. and OSD, CMRF, GA & PG Deptt.

NSD
16/7/2021
FA-cum-Special Secretary to Government

Memo No. 20042 /H

Dated, 16-07-2021

Copy forwarded to the OSD, CMRF, GA & PG Deptt. for information and necessary action.

NSD
16/7/2021
FA-cum-Special Secretary to Government

Memo No. 20043 /H

Dated, 16-07-2021

Copy forwarded to the DMET(O)/ DPH(O)/ DFW(O) for information and necessary action.

NSD
16/7/2021
FA-cum-Special Secretary to Government

No. 33-04/2020-NDM-I
Government of India
Ministry of Home Affairs
(Disaster Management Division)

'C' Wing, 3rd Floor, NDCC-II,
Jai Singh Road, New Delhi,
Dated 23rd September, 2020

To
The Chief Secretaries,
(All States)

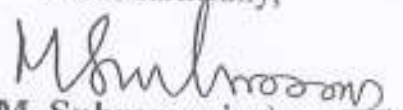
Subject: Item and Norms of assistance under State Disaster Response Fund (SDRF) for containment measures of COVID-19.

Sir/ Madam,

I am directed to refer this Ministry's letter of even number dated 14th July 2020 on the above mentioned subject and to enclose herewith partially modified list of items and norms of assistance for containment measures of COVID-19 in the country, eligible from SDRF by way of special one-time dispensation with the overall capping of 50%, for the financial year 2020-21.

2. This issues with the approval of the Competent Authority.

Yours faithfully,


(M. Subramanian)

Deputy Secretary to Government of India

Tel: 23438123

Encl.: As above.

- I. Copy for making similar provisions for utilization of UT Disaster Response Funds by the Union Territories:
 - (i) Additional Secretary (JKL), MHA
 - (ii) Additional Secretary (UT), MHA
- II. CC for information: PS to HM/ MOS (R)/ MOS(N)/ HS.

**Annexure to Ministry of Home Affairs Letter No. 33-4/2020-NDM-1
dated 23rd September, 2020 Modified List of items & norms of
assistance from State Disaster Response Fund (SDRF)
in the wake of COVID-19 outbreak for F.Y. 2020-21**

Sl. No.	ITEMS	NORMS OF ASSISTANCE
1	2	3
1.	<p>Measures for quarantine, sample collection and screening:</p> <p>(a) Provision for temporary accommodation, food, clothing, medical care, etc. for people affected and sheltered in quarantine camps (other than home quarantine) or for cluster containment operations.</p> <p>(b) Cost of consumables for sample collection.</p> <p>(c) Support for checking screening and contact tracing.</p>	<p>Total expenditure on account of items 1 and 2 should not exceed 50% of the annual allocation of the SDRF.</p> <p>As such funding percentage of SDRF between these two items is interchangeable, subject to overall capping of 50%.</p> <p>In these items, the other terms and conditions of the norms of assistance shall remain the same as earlier.</p>
2.	<p>Procurement of essential equipments/ labs for response to COVID-19:</p> <p>(a) Cost of setting up additional testing laboratories within the Government and the cost of consumables and testing kit.</p> <p>(b) Cost of personal protection equipment for healthcare, municipal, police and fire authorities.</p> <p>(c) Cost of Thermal Scanners, ventilators, air purifiers, oxygen generation and storage plant in hospitals, strengthening ambulance services for transport of patients, setting up containment zones, Covid -19 hospital, Covid-19 care centres and consumables in the Government hospitals.</p>	

Note:-

- (i) SEC shall ensure overall oversight mechanism so that no duplication takes place with reference to other Government schemes.
- (ii) Any amount spent by the State for COVID-19, over and above the ceiling, would be borne out of the resource of the State Government and not from SDRF.


(M. Subramanian)

Deputy Secretary to Government of India